

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA.87.2393/99

O.A.No. /99.

Dt. of Decision: 29-06-99.

1. M.Srinu
2. S.Madhusudan Reddy

.. Applicants.

Vs

The Dy.Commissioner (P&V),
Customs & Central Excise
Department, Govt.of India,
Hyderabad-1.

.. Respondents.

Counsel for the applicants : Mr.A.Radha Krishna

Counsel for the respondent : Mr. B.N.Sharma, Sr.CGSC.

CCRAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

D

..2/-

D

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.A.Radhakrishna Rao, learned counsel for the applicants and Mr.Baccob for Mr.B.N.Sharma, learned counsel for the respondents.

2. The applicants are aspirants for the post of Sepoys in Nalgonda District under the control of sole respondent. It is stated that ~~they~~ ^{have} registered their names in the Employment Exchange. The respondent approached the employment exchange by letter No.C/Nil/31/16/98/Estt-I dated 25-5-99 to sponsor the names of the eligible and qualified candidates for the above said post. It is stated that the names of the applicants were not sponsored.

3. Hence, relying on the judgement of the Apex Court reported in 1996 (6) SCALE 676 (The Excise Superintendent, Malkapatnam, Krishna District Vs. K.B.N.Visveswara Rao & Others) ^{to the respondent} the applicants pray for a direction to consider their names also for the above posts along with the sponsored candidates of the employment exchange.

4. In view of the above submission, the respondents are directed to consider the names of the applicants also along with the employment exchange ^{/ Sponsored} candidates provided (1) They fulfil all other conditions except their sponsorship by the employment exchange (2) They submit their applications atleast a week ^{test} before the start of the selection process either written or viva-voce or both.

5. With the above direction the OA is disposed of at the admission stage itself. No costs.

B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)

29.6.99

Dated : The 29th June, 1999.
(Dictated in the Open Court)

R. RANGARAJAN
MEMBER(ADMN.)

spr

Anubh.
2/7/99.

cc to

1ST AND 2ND COURT

COPY TO:-

1. HDHNJ

TYPED BY / CHECKED BY -
COMPARED BY APPROVED BY

2. HHRP M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

3. HBSJP M(J)

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

4. D.R.(A)

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

5. SPARE

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 29/6/99

ORDER / JUDGEMENT

MA. / PA. / OF NO.

in
OA. No. 977/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

D.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR

copies

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal प्रेषण / DESPATCH
- 5 JUL 1999
हैदराबाद स्थायी बैठक HYDERABAD BENCH